NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item No. 53

IA 15/2021 CA 16/2021 IA 61/2022 IN CP 3638/MB/2018

CORAM:

MS. ANU JAGMOHAN SINGH **SH. H. V. SUBBA RAO**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.06.2023.**

NAME OF THE PARTIES: **Union of India**
V/s
Infrastructure Leasing & Financial Services Ltd & Ors

Section 42(4), 241-242 of the Companies Act, 2013

ORDER

Ms. Drishti Das Ld. Counsel for the Applicant in CA 16 of 2021 & Respondent in IA 15 of 2021 & IA 61 of 2022, Mr. Tushar Wagh, Deputy Director a/w Mr. Gaurav Jaiswal, Company Prosecutor on behalf of the Regional Director, Ms. Rishika Harish, Advocate for the Applicant in IA 15 of 2021 & IA 61 of 2022 are present. Ms. Drishti Das, Advocate for the IL&FS submits that the matter is wrongly on Board today.

The above said submission of the Applicant found substantiated after referring to Order of this Bench dt. 02.05.2023, wherein the same was ordered to be listed on Board on 15.06.2023. In that view of the matter, the Registry is directed to list the matter on Board on **15.06.2023.**

SD/- **SD/-**
ANU JAGMOHAN SINGH **H. V. SUBBA RAO**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
Neha